

(21)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 899/94.

Dt. of Decision : 19-9-94.

D. Satyam

.. Applicant.

Vs

1. The Sub Divisional Officer,
Telecommunication, Kamareddy,
Nizamabad District.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doorsanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. N.R. Devaraj, Sr. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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OA 899/94.

Dt. of Order: 19-9-94.

(Order passed by Hon'ble Shri A.B.Gorthi,
Member (A)).

- - -

The prayer of the applicant is for a direction
to the Respondents to re-engage him as a Casual Mazdoor.

2. The applicant states that he served as a Casual
Mazdoor under the Respondents from 1-12-85 to 31-1-86,
from 1-2-87 to 17-8-88 and again from 13-8-89 to 11-9-89.
Thereafter he was not re-engaged on the plea that there
was no work. He contends that similarly situated some
other individuals have ~~been~~ since been re-engaged by
the Respondents in pursuance of the some of the judg-
ments of the Tribunal.

3. Heard learned counsel for both the parties. Shri
NR Devraj, learned standing counsel for Respondents says
that this application may be disposed of at the admission
stage with appropriate orders, as the Respondents would
verify the facts stated in the O.A. and take necessary
action.

4. In view of the above, this O.A. is allowed at the
admission stage with the following directions to the
Respondents :-

✓

....3.

✓

Copy to:

1. The Sub Divisional Officer, Telecommunication, Kamareddy, Nizamabad Bistrict.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, St.CGSC, CAT, Hyderabad,
6. One copy to Library, CAT, Hyderabad.
7. One spare copy .

YLKR

(a) the Respondents shall verify the facts stated by the applicant in this O.A.;

(b) the name of the applicant shall be entered in the Casual Labour Register at the appropriate place keeping in view the number of days of service rendered by him as verified by the Respondents;

(c) the applicant shall be re-engaged if there is work and in preference to freshers and those who rendered lesser service under the Respondents as on the date of termination of the engagement of the applicant.

(d) the case of the applicant shall be considered for grant of Temporary Status and for his subsequent regularisation in accordance with the extant instructions/scheme.

5. No order as to costs.

signature
(A.B.GORTHI)
Member (A)

signature
(A.V.HARIDASAN)
Member (J)

Dt. 19th September, 1994.
Dictated in Open Court.

av1/

signature
DEPUTY REGISTRAR (J)

CONTD...

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE MR. A. V. HARIIDASAN : MEMBER (J)

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (A)

Dated: 19.9.94

ORDER/JUDGMENT.

M.A./R.P/C.P/No.

in

O.A. NO. 899/94

T.A. NO.

(W.P. NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions. *Chedunnim
Stop*

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

